

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. AJIT AUTOMOTIVE SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Ajit Automotive Services Private Limited
2.	Date of incorporation of corporate Debtor	29.03.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies NCT Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74899DL1995PTC066882
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C-91/10, Wazirpur Industrial Area, Ring Road, New Delhi - 110052
6.	Insolvency commencement date in respect of corporate debtor	19.08.2019 (Date of Order) (Order of Hon'ble NCLT uploaded on website on 20.08.2019)
7.	Estimated date of closure of insolvency resolution process	15.02.2020 (180 days beginning Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mohinder Singh IBBI/IPA-001/IP-P00593/2017-18/11046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1102, 11 th Floor, Padma Tower-1, Rajendra Place, New Delhi — 110008 Email: mohinder@singhandsingh.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1102, 11 th Floor, Padma Tower-1, Rajendra Place, New Delhi — 110008 Email: cirp.ajitauto@gmail.com
11.	Last date for submission of claims	02.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Ajit Automotive Services Private Limited on 19.08.2019.



MOHINDER SINGH

Insolvency Professional

IBBI/IPA-001/IP-P00593/2017-18/11046

The creditors of M/s. Ajit Automotive Services Private Limited, are hereby called upon to submit their claims with proof on or before 02.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

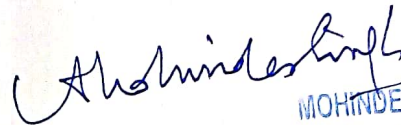
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi

Date: 22.08.2019



MOHINDER SINGH
Insolvency Professional
IBBI/IPA-001/IP-P00593/2017-18/11046
Interim Resolution Professional
IBBI/IPA-001/IP-P00593/2017-18/11046